

To create awareness regarding the schemes an exclusive website www.jansuraksha.gov.in has been created by Department of Financial Services, Ministry of Finance which hosts all relevant material/information, including forms, rules etc. related to these Schemes.

Settlement of PF claims

1848. SHRI S. THANGAVELU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the Employees' Provident Fund Organisation (EPFO) has settled 11.06 lakh claims like PF withdrawals in June, 2015;

(b) whether it is also a fact that the EPFO has mandated to settle all claims within 20 days;

(c) whether it is also a fact the EPFO has taken landmark decision to unveil Nidhi Aapke Nikat of PF near You; and

(d) if so, the objectives achieved in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Yes, Sir.

(c) Yes, Sir. The first Nidhi Aapke Nikat or PF near You was held on 10th July, 2015. It is continuous public engagement programme to be held on 10th of every month or subsequent working day if 10th is a holiday.

(d) The objective of organizing Nidhi Aapke Nikat or PF near you by Employees' Provident Fund Organisation (EPFO) is to be more accessible to its different stakeholders. It aims to bring all the stakeholders on a common platform and facilitate exchange of ideas and dissemination of information regarding new initiatives besides grievance redressal and taking feedback. Nidhi Aapke Nikat adopts a broad based and participatory approach.

Projects of ESI hospital at Gulbarga

1849. SHRI BASAWARAJ PATIL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of total projects in Employees' State Insurance (ESI) hospital, Kalaburagi (Gulbarga), Karnataka, which were expected to commence *i.e.* Medical College, Nursing College, Dental College and Medical services for labourers; and

(b) by when full-fledged services, according to the infrastructure would commence in all phases to meet the needs of Hyderabad, Karnataka region and part of Telangana and Maharastra State?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The details of projects in Employees' State Insurance Corporation (ESIC) Medical Education Complex, Gulbarga are as under:

1. Medical College and 500 bedded associated hospital.
2. Dental College
3. Nursing College and
4. Para Medical Institute.

The ESIC Medical College, Gulbarga was started from Academic year 2013-14 through tie-up arrangements with Civil Hospital, Gulbarga. More than 90% construction work of Medical College, comprising 500 bedded hospital, has already been completed and project is planned to be finished by December, 2015. As per the earlier decision taken by ESIC, this project was to be transferred to State Government of Karnataka. However, due to lack of appropriate response from the State Government, it has been decided that in the larger public interest, ESIC would continue to run this College of its own. Further, the ESIC has decided not to set up any new Medical College or new Medical Institution in future.

Allocation of funds under NCLP

1850. SHRI AAYANUR MANJUNATHA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the funds allocated/released/spent by Government under the National Child Labour Project (NCLP) and Grant-in Aid Scheme in the country during each of the last three years and the current year;

(b) the names and details of Non-Governmental Organisation (NGOs) through which the said schemes have been implemented along with the State/UT-wise details of funds provided to such NGOs in this regard; and

(c) the State/UT-wise details of child labourers benefited under NCLP during the said/period?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Government is implementing National Child Labour Project (NCLP) Scheme and Grant-in-Aid (GIA) Scheme which aim at educational rehabilitation of children working in occupations/processes prohibited under Child Labour (Prohibition and Regulation) Act, 1986. Under the NCLP Schemes, the implementation is done by district Project Society under the Chairpersonship of the District Magistrate/Collector/Dy. Commissioner of the District